3541 Ref. to Demarcation of Kutcli Boundary and alleged

3542 from Regional Engg. College, Srinagar

REFERENCE TO DISCRIMINATION MADE BY DELHI UNIVERSITY BET-WEEN INDIAN SCHOOL CERTIFICATE EXAMINATION AND SECONDARY BOARD EXAMINATION

SHRI LOKANATH MISRA (Orissa): Madam, with your kind permission I would like to draw the attention of the House to a serious discrimination which is being pursued by the Delhi University. They discriminate between the Indian School Certificate Examination and the Secondary Board Examination. In the case of a student who passes the Indian School Certificate Examination, before his admission to the Delhi University they deduct 7 per cent from out of his total marks and bring him down, by deducting 7 per cent, on a par with the other students who have passed through the Secondary Board of Education. This is a clear discrimination. I do not know why out of all the universities, the university in the capital of India, does it. No other university does it, Madam. It is only the Delhi University which discriminates that way when it takes students. For a student passing the Indian School Certificate Examination 7 per cent of his total marks are deducted and then calculated along with the marks obtained by the other students coming from the Secondary Board of Education. Madam, admission time will be over by the time the Parliament meets again. Therefore, before admissions are taken, I would like the Education Minister to make a categorical statement that no such discrimination would be made while admitting students this time.

REFERENCE TO (1) DEMARCATION OF THE KUTCH BOUNDARY AND (2) ALLEGED REMOVAL OF NATIONAL FLAG FROM THE REGIONAL ENGINEERING COLLEGE, SRINAGAR

श्री सुन्दर सिंह भंडारी (राजस्थान) : मैंने दो दिन पहले भी एक प्रश्न यहां सदन का ध्यान ग्राकर्षित करने के लिये रखा था और संयोग से प्रधान मंत्री महोदया भी उस समय उपस्थित थीं। मैंने उल्लेख किया था, कच्छ सीमा के सीमांकन के बारे में ग्रौर उनसे दो जानकारियां स्पष्ट रूप से देने को कही 2-16 RSS/ND/69

थीं। मेरी जानकारी यह है कि 315 वर्ग मील से ग्रधिक भमि इस सीमांकन से पाकिस्तान के पक्ष में गयी है ग्रौर दूसरे यह कि जबकि सितम्बर, 1969 तक ही पाकिस्तान को उस क्षेत्र में प्रवेश करने की इजाजत देनी थी, उसने पहले ही प्रवेश कर लिया है। मैं चाहता हं सदन के नेता के व्वारा, कि हम परसों इस सदन की बेटक समाप्त कर रडे हैं, इसके पहले ही बस्तूस्थिति की जानकारी हमें मिलनी चाहिये।

एक दूसरा प्रश्न जिसके लिये मैंने ग्रापकी इजाजत ली है यह है कि श्रीनगर में रीजनल इंजीनियरिंग कालेज की विलिंडग पर दिवंगत राष्ट्रपति डा० जाकिर हसैन की मृत्यु पर राष्ट्रीय झंडा झुकाया हग्रा था, परन्तु रीजनल इंजी-नियरिंग कालेज के कुछ विद्यार्थियों ने इसके विरोध में नारे लगाये और उन्होंने कहा कि यहां पर हिन्दुस्तान का झंडा लगाने की कोई ग्रावश्यकता नहीं। उन्होंने ग्रपना विरोध प्रकट किया और प्रिंसिपल को कहा कि इस झंडे को हम यहां सहन नहीं करेंगे। एक तो यह अपराध है और दूसरे वहां के प्रिंसिपल से कहा कि इस प्रकार की मांग को मानिये ग्रीर वह झंडा वहां से हटा दिया। मैं चाहता हं कि सरकार इस बात की जांच करे कि प्रिंसिपल ने इस प्रकार के तत्वों के दवाब में ग्रा कर बहां से झंडा क्यों कटवाया ग्रौर दूसरे ऐसे विद्यार्थियों के विरोध में जिन्होंने राष्ट्रीय झंडे को उतरवाने का ग्रपराध किया है कौन सी कार्यवाही की गयी। इस संबंध में एक वक्तव्य यहां होना चाहिये। SHRI M. P. BHARGAVA (Uttar Pradesh): I join Mr. . . .

THE DEPUTY CHAIRMAN: No. 1 gave permission only to him.

SHRI M. P. BHARGAVA: This is very serious.

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THE DEPUTY CHAIRMAN: I am very sorry. We have laid down a convention that only the Member who takes the permission inside the Chamber may be allowed to say something.

Mr. Shukla is going to make a statement on the Lajpatnagar incident but he is not here. We shall pass on to the next item on the agenda and then come back to this when he is here.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE CINEMATOGRAPH Аст. 1952

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): Madam, I beg to lay on the Table, under sub-section (3) of Section 8 of the Cinematograph Act, 1952, a copy each of the following Notifications of the Ministry of Information and Broadcasting:

(i) Notification G.S.R. No. 977, dated the 7th April, 1969 (in English), publishing the Cinematograph (Censorship) Amendment Rules, 1969.

(ii) Notification G.S.R. No. 978, dated the 7th April, 1969 (in Hindi) publishing the Cinematograph (Censorship) Amendment Rules, 1969.

[Placed in Library. See No. LT-1201/69 for (i) and (ii).]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS OF RAJVA SABHA

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI K. RAGHURAM-AIAH): Madam, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the session shown against each:-

(i) Statement No. XII-Sixty-first Session 1967;

(ii) Statement No. VII-Sixty-fifth Session, 1968:

(iii) Statement No. V-Sixty-sixth Session. 1 <> 68:

on the Table

(iv) Statement No. Ill-Sixty-seventh Session, 1969;

(v) Statement No. I-Sixty-eighth Session, 1969.

[See Appendix LXVIII, Annexure Nos. 77 to 71 for (i) to (v).]

NOTIFICATIONS UNDER THE ESSENTIAL **COMMODITIES ACT, 1955**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURU PADASWAMY): Madam, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry Food. Agriculture, Community of Development and Cooperation (Department of Food):-

(i) Notification G.S.R. No. 1056, dated the 24th April, 1969 (in English).

(ii) Notification G.S.R. No. 1057, dated the 24th April, 1969 (in Hindi).

(iii) Notification G.S.R. No. 1102, dated the 3rd May, 1969 (in English), publishing the Delhi Roller Mills Wheat Products (Exmill and Retail) Price Control (Amendment) Order, 1969,

(iv) Notification G.S.R. No. 1103, dated the 3rd May, 1969 (in English), publishing the Roller Mills Wheat Products (Ex-mill) Price Control Order, 1969.

[Placed in Library. See No. LT-1203/69 for (i) to (iv).]

NOTIFICATIONS UNDER THE INDIAN **TELEGRAPH ACT, 1885**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PARTMENT OF COMMUNICATIONS (PROF. SHER SINGH): Madam, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy each of the following Notifi-